

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 10th August, 2021

S.O. 3216 (E).—In pursuance of the powers conferred by sub-section (1) of section 245AA of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby establishes the Interim Boards for Settlement specified in column (2) of the Schedule below, having its headquarters at the place mentioned in column (3) of the said Schedule, namely:-

SCHEDULE

Sl. No.	Interim Board for Settlement	Headquarters
(1)	(2)	(3)
1.	Interim Board for Settlement-I	Delhi
2.	Interim Board for Settlement-II	Delhi
3.	Interim Board for Settlement-III	Delhi
4.	Interim Board for Settlement-IV	Kolkata
5.	Interim Board for Settlement-V	Mumbai
6.	Interim Board for Settlement-VI	Mumbai
7.	Interim Board for Settlement-VII	Chennai

[Notification No. 91/2021/F.No. 370142/33/2021-TPL]

SHEFALI SINGH, Under Secy.